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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
WP No. 7799 of 2022**

(CHINMAY MISHRA Vs PUBLIC HEALTH AND FAMILY WELFARE DEPARTMENT AND OTHERS)

Dated : 05-04-2022

Shri Abhinav Dhanodkar, learned counsel for the petitioner.

The main concerned about the petitioner by way of PIL is that there are vacancies of doctors, surgeons and specialists in the Community Health Centres and Primary Health Centres specially in rural areas and Government has not taken any step to fill these posts. The petitioner has filed all the data published by the Central Government in respect of sanctioned posts and vacancies in the entire State.

The petitioner is also required to do some exercise and collect the data that during this last 5 years how many recruitments have been made and how many doctors have joined or left the services. How many doctors have undergone compulsory rural posting after passing the MBBS and P.G. degree needs to be examined in this writ petition.

List after two weeks to enable the petitioner to collect all the information as stated above.

**(VIVEK RUSIA)
JUDGE**

**(ANIL VERMA)
JUDGE**

SS/-